

File No.-3/DFS/FFRC/Fortification/FSSAI-2017
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

The 24 August, 2018


Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding exemption of iodized salt (when fortified with iodine) from the requirement of carrying the +F logo on label.

Reference is drawn to Notification No. File No. 11/03/Reg/Fortification/2014 dated 2nd August, 2018 published in the Gazette of India prescribing standards for fortification of foods.

2. These regulations provide for display of "+F" logo on label of fortified food as per the regulation 7 (2) to promote the voluntary fortification of food products. However, common salt cannot be sold or offered for sale without iodization for direct consumption and the same is mandatory since 2005 which do not require any such promotion or identity as fortified.

3. In view of the above and also to differentiate between Iodized salt (which is mandatory for sale to consumers) and Double Fortified Salt, it has been decided that the requirement of carrying "+F logo" on label of Fortified food is not required in case of iodized salt (when fortified with iodine only).

4. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16 (5) of Food Safety and Standards Act, 2006.


(Suneeti Toteja)
Director (FFRC)

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI